

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.235 - IA/494(AHM)2024  
in  
**CP(IB)/337(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Bank of Maharashtra  
V/s  
Jaydeep Palani  
(Personal Gaurantor of DNP Foods Limited)

.....Applicant

.....Respondent

**Order delivered on: 14/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/RP : Mr. Kamil Lokhandwala, Adv. a.w Mr. Manoj Kumar  
Mishra, Adv.

For the PG : Mr. Jaydeep Palani, party in person

For the FC : Raina Birla, Adv.

**ORDER**

**IA/494(AHM)2024**

Ld. Counsel for the personal guarantor has filed reply. Heard Ld. Counsel for Financial Creditor and Personal guarantor Mr. Jaydeep Palani, party in person. Parties are directed to file written submissions not more than two to three pages within one-week.

List for filing written submissions on 14.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**